

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.1309 OF 1997.

DATE OF ORDER:25-3-1999.

BETWEEN:

1. P.Kumaran.
- 2.A.G.Krishnan.
3. B.M.N.Rao.
4. Gulam Ahmed.
5. Ch.Chakrapani.
6. M.L.Ramanuja.

.....Applicants

a n d

1. Union of India, Department of Atomic Energy, represented by its Secretary, New Delhi.
2. The Administrative Officer, Nuclear Fuel Complex, Hyderabad-500 762.
3. The Chief Executive, Nuclear Fuel Complex, Department of Atomic Energy, Govt. of India, Moulaali, Hyderabad-500 762.

.....Respondents

COUNSEL FOR THE APPLICANTS :: Mr.P.NA.Christian

COUNSEL FOR THE RESPONDENTS :: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: ORDER :

ORAL ORDER(PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(J))

None for the Applicant. Heard Mr.Krishna for Mr.V.Rajeshwara Rao, learned Counsel for the Respondents.

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2. This OA came up for hearing on various occasions and on account of absence of the learned Counsel for the Applicant and the learned Counsel for the Respondents, the OA was posted under the heading Dismissal. Even today, the learned Counsel for the Applicant is absent.

3. Hence, the OA is dismissed for default.

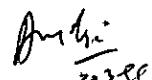

(B.S.JAI PARAMESHWAR)


(R.RANGARAJAN)
MEMBER (JUDL)

MEMBER (ADMN)

DATED: this the 25th day of March, 1999

Dictated to steno in the Open Court


Amala
3/3/99

DSN